

THE HIGH COURT OF MADHYA PRADESH**MCRC-12235-2020***(Dhara Jatav Vs. State of M.P.)***Gwalior, dated: 20.03.2020**

Shri Yash Sharma, learned counsel for the petitioner.

Shri S.S. Rajput, learned Public Prosecutor for the respondent/State.

Case is perused.

Learned counsel for the rival parties are heard.

This is first application u/S.438 Cr.P.C. filed by the petitioner for grant of anticipatory bail.

Petitioner apprehends his arrest in connection with offence punishable u/Ss.354 and 34 of IPC registered as Crime No.69/2020, by Police Station Kailaras District Morena (M.P.).

Learned Public Prosecutor for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

Allegation against the petitioner is of outraging the modesty of prosecutrix aged about 25 years.

Petitioner has been named in the FIR lodged on 19.02.2020 and as well as statement of prosecutrix u/S. 164 CrPC recorded after sometime.

In view of above, for the time being no case for grant of anticipatory bail is made out.

Consequently, present anticipatory bail application stands dismissed.

(Sheel Nagu)
Judge

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